

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-07/1999/1190/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Mahendra Kalita,
District & Sessions Judge,
Udalguri.

Dated Guwahati, the th 20 February, 2024.

Sub: **Casual leave.**

Ref:- Your letter No. DJ(U) 625 dtd. 19th February, 2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 23.02.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 22.02.2024 till the morning of 26.02.2024**, has been granted. Further, the Additional District & Sessions Judge, Udalguri, in her absence, the Civil Judge (Sr. Div.) cum Assistant Sessions Judge, Udalguri, in his absence, the Chief Judicial Magistrate, Udalguri, and in his absence, the in-charge Chief Judicial Magistrate, Udalguri shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-07/1999/1191/A, dated , 20-02-2024

Copy to:

- ✓1. The Project Manager, Gauhati High Court.

[Signature]

JT. REGISTRAR (VIGILANCE)

[Signature]